





# Guzette

# Extraordinary

# Published by Authority

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THURSDAY, DECEMBER 30, 1971 The second of th [ SAKA 1893

PART V.-Acts of the Parliament of India assented to by the President and Acts enacted and Ordinances promulgated by the President.

#### GOVERNMENT OF INDIA

## MINISTRY OF LAW AND JUSTICE

(Legislative Department)

New Delhi, the 29th December, 1971 | Pausa 8, 1893 (Saka).

The following President's Act enacted on the 29th December. 1971, is published for general information:

### THE WEST BENGAL MOLASSES CONTROL (RE-ENACTING) ACT, 1971

No. 25 of 1971

Enacted by the President in the Twenty-second Year of the Republic of India.

An Act to re-enact the West Bengal Molasses Control Act, 1949.

In exercise of the powers conferred by section 3 of the 31 of 1971. West Bengal State Legislature (Delegation of Powers) Act, 1971, the President is pleased to enact as follows:-

> 1. (1) This Act may be called the West Bengal Molasses Short-title Control (Re-enacting) Act, 1971.

- (2) It shall be deemed to have come into force on the 1st day of April, 1971.
- The West Bengal Molasses Control Act, 1949, as in Re-enactforce on the 31st day of March. 1971, is hereby re-enacted subject to the modification that for sub-section (4) of section Bengal 1, the following sub-section shall be, and shall be deemed always to have been substituted as model. always to have been, substituted, namely:-
  - "(4) It shall remain in force until the 31st day of March, 1974.".

Savings and validation.

3. Notwithstanding anything contained in the West Ben- West gal Molasses Control Act, 1949, or in any other law for the time being in force, no licence, permit, order, direction, notification, price, proceeding, liability or penalty, punishment, thing or action which is purported to have been granted, made, issued, fixed, commenced, incurred, awarded, done or taken, as the case may be, on or after the 1st day of April, 1971, and before the date of publication of this Act in the Official Gazette, shall be deemed to be invalid or ever to have become invalid merely on the ground that the said Act had expired, and every such licence, permit, order, direction, notification, price, proceeding, liability or penalty, punishment, thing or action shall be deemed to have been granted, made. issued, fixed, commenced, incurred, awarded, done or taken, as the case may be, under the corresponding provisions of the said Act, as re-enacted by this Act.

No criminal liability for any contravention of the Act between 1-4-1971 and the date of publication in the Official Gazette of his Act.

4. Notwithstanding the retrospective operation of this Act, no contravention of, or failure to comply with, any provision of the West Bengal Molasses Control Act, 1949, as reenacted by this Act, shall render any person guilty of an Act XIV offence if such contravention or failure had occurred on or of 1949.

after the 1st day of April, 1971, but before the date of publication in the Official Gazette of this Act.

V. V. GIRI, President.

N D. P. NAMBOODIRIPAD, Joint Secy. to the Govt. of India.

#### Reasons for the enactment

The West Bengal Molasses Control Act, 1949, which was passed by the State Legislature in 1949, and had received the assent of the President, enabled the State Government to control production, supply, distribution and trade in molasses in the State of West Bengal. The Act, as initially enacted, was to remain in force for a period of three years. The period of operation of the Act was, however, extended from time to time by legislation and the period of operation of the Act was last extended up to the 31st March, 1971. Due to elections and other pre-occupations, further extension of the period of operation of the Act after the 31st March, 1971, could not be made by the Government of West Bengal. That Government has represented to the Central Government that the situation created by the expiry of the period of operation of the said Act is required to be urgently remedied by the re-enactment of that Act.

- 2. While a proposal to promulgate an Ordinance further to extend the period of operation of the Act was being processed, President's rule was imposed in the State of West Bengal and the proposed Ordinance could not be promulgated. Since a very short time was left between this development and the end of the last session of the Lok Sabha, it was thought best to re-enact the West Bengal Molasses Control Act through a President's Act under the powers delegated to him by the West Bengal State Legislature (Delegation of Powers) Act. 1971 (31 of 1971).
- 3. The Committee constituted under the proviso to subsection (2) of section 3 of the West Bengal State Legislature (Delegation of Powers) Act, 1971 (31 of 1971), has been consulted before the enactment of this measure as a President's Act.

#### B. MUKERJI,

Secy, to the Govt. of India, Ministry of Petroleum and Chemicals.